

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 116/MP/2018**

Subject : Petition under Section 79 (1) (b) (f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Jaipur Vidyut Vitran Nigam Limited (JVVN), Ajmer Vidyut Vitran Nigam Limited (AVVN), Jodhpur Vidyut Vitran Nigam limited (JdVVN) dated 1.11.2013.

Petitioner : Maruti Clean Coal and Power Limited

Respondents : Jaipur Vidyut Vitran Nigam Limited and Others

Date of Hearing : 23.1.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Matrugupta Mishra, Advocate, MCCPL  
Shri Ambuj Dixit, Advocate, MCCPL  
Shri Praveen, Advocate, MCCPL  
Shri Ashwin Ramanathan, Advocate, RUVN  
Ms. Swapna Seshadri, Advocate, RUVN  
Shri Aashish Anand Bernad, Advocate, PTC India  
Shri Paramhans, Advocate, PTC India

**Record of Proceeding**

Learned counsels for the parties requested for short adjournment. Request was allowed by the Commission.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**